

ITEM NO.39

COURT NO.7

SECTION XI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 21044-21045/2024

(Arising out of impugned final judgment and order dated 26-06-2024 in DBP No. 44/2024 02-07-2024 in DBP No. 44/2024 passed by the High Court Of Kerala At Ernakulam)

THE TRAVANCORE DEVASWOM BOARD

Petitioner(s)

VERSUS

STATE OF KERALA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.206618/2024-APPLICATION FOR PERMISSION )

Date : 17-09-2024 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH  
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. V Giri, Sr. Adv.  
Mr. P. S. Sudheer, AOR  
Mr. Nihar Dharmadhikari, Adv.  
Mr. Rishi Maheshwari, Adv.  
Ms. Anne Mathew, Adv.  
Mr. Bharat Sood, Adv.  
Ms. Miranda Solaman, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Issue notice, returnable within four weeks.

(SONIA BHASIN)  
COURT MASTER (SH)

(RANJANA SHAILEY)  
COURT MASTER (NSH)